

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 746/2013

DATE OF ORDER: 28.03.2016

CORAM

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER  
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

Guman Singh S/o Shri Jodhsingh, by caste Rajput, aged about 64 years, R/o 55/6, Vijay Vadi, Kana Ram Nagar, Sikar Road, Jaipur, retd. as Senior Section Supervisor (Sr. T.O.A.) (G) O/o PGMTD, Jaipur.

....Applicant

Mr. P.N. Jatti, counsel for the applicant.

VERSUS

1. Chairman, Bharat Sanchar Nigam Ltd. Corporate Office Personnel-IX Section, Sanchar Bhawan, New Delhi.
2. Chief General Manger, Department of Telecom, Bharat Sanchar Nigam Ltd. Jaipur.
3. Principal General Manager, Bharat Sanchar Nigam Ltd. Jaipur.
4. Controller of Communication Accounts O/o C.T.T.C. Building Jhalana Doongri, Jaipur.
5. Manager, Punjab National Bank, Nehru Place, Tonk Road, Jaipur.

....Respondents

Mr. Gaurav Jain, counsel for respondent nos. 1 to 3.

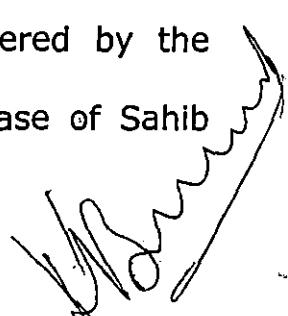
Mr. Kinshuk Jain, counsel for respondent no. 4.

None present for respondent no. 5.

ORDER

**(Per DR. K.B. SURESH, JUDICIAL MEMBER)**

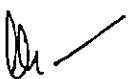
Heard. The matter relates to one extra increment granted to the applicant from 01.02.2009 onwards. The applicant was group "C" employee and, therefore, will be covered by the judgment of the Hon'ble Supreme Court in the case of Sahib Ram Vs. State of Haryana 1995 SCC (L&S) 248.

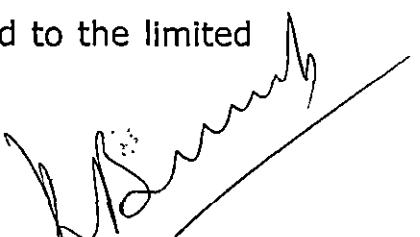


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2. Since the juncture of the applicant has not been established by the respondents in securing one additional increment, therefore, there cannot be any recovery as stated by the Hon'ble Apex Court in several judgments. Therefore, if any amount is recovered from the applicant, the same shall be repaid to him within one month from today without any interest and thereafter the applicant shall be entitled for interest at the rate prevailing on GPF.

3. The Original Application is, therefore, allowed to the limited extent indicated above.

  
(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER

  
(DR. K.B. SURESH)  
JUDICIAL MEMBER

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